NATIONAL COMPANY LAW TRIBUNAL SINGLE BENCH CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 20/09/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL

APPLICATION NUMBER

:

PETITION NUMBER

: CP/568/(IB)/2017

NAME OF THE PETITIONER(S)

: VINITHA ASSOCIATES LTD

NAME OF THE RESPONDENT(S)

: VASAVI HOUSING INFRASTRUCTURE LTD

UNDER SECTION

: 7 RULE 4

S.No. NAME (IN CAPITAL)

DESIGNATION

SIGNATURE

REPRESENTATION BY WHOM

ARUNA GANESH

COUNSEL FOR PETITIONER

ORDER

PCS representing the petitioner present and filed a memo stating that the petitioner has made service of notice to the respondent for their presence and submissions before the Adjudicating Authority today by way of paper publication in English and vernacular. Perused the memo and service of notice on the respondent is held sufficient. Respondent called absent. No representation. In the circumstances, the respondent is set ex parte. For hearing submissions of the petitioner, time is extended at request. Put up on 21.09.2017 at 10.30 A.M.

K Anantha Padmanabha Swamy Member (Judicial)